

Top priority/E-mail

From,

**Ajai Kumar Srivastava-I, H.J.S.,
Registrar General,
High Court of Judicature at
Allahabad.**

To,

**All the District & Sessions Judges,
Subordinate to the High Court of Judicature at
Allahabad.**

No. 287/Admin.(Services)/2020, Dated Allahabad: July 31, 2020

Subject: Regarding certain directions prohibiting circulation of confidential documents on social media.

Sir,

I am directed to say that under the Orders of Hon'ble Court, all the Judicial Officers are directed to refrain themselves from posting/forwarding letters, orders and correspondence of the Hon'ble Court which are not deemed to be put in public domain or uploaded/published on social media viz WhatsApp, Facebook, Twitter, Instagram, etc., doing so may be viewed seriously by Hon'ble Court.

I am, therefore, to request you to kindly direct all the Judicial Officers to comply the aforesaid directions of Hon'ble Court strictly and take necessary steps accordingly.

Yours sincerely,

sd/-

Registrar General

No. 287(i)/Admin.(Services)/2020, Dated Allahabad: July 31, 2020

Copy forwarded to all the Presiding Officers of Tribunals and Judicial Officers posted on deputation for information and compliance.

sd/-

**(Atul Srivastava)
Registrar (J)(Services)**